

to get 'G' type Government accommodation are not being allotted Government accommodation even though their 'priority' dates are 1953 and 1954 in spite of the fact that there are a number of newly-built 'G' type quarters in Delhi/New Delhi.

(b) whether Government are aware that a number of 'G' type quarters are being allotted to the employees whose pay is higher than those low-paid employees who are actually entitled to 'G' type accommodation and causing thereby great distress to those low-paid employees; and

(c) if the answers to parts (a) and (b) above be in the affirmative, when Government propose to provide 'G' type accommodation to these employees?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes. The officers whose priority dates for 'G' class quarters are from 1953 onwards have not yet reached their turn for allotment.

(b) Yes. Under the rules, 'G' class residences can also be offered to officers entitled to 'F' class. Accommodation one or two classes lower than the one to which the officer is normally entitled is also given when allotment is sanctioned on out-of-turn basis.

(c) A large number of 'G' class quarters are expected to be ready for allotment by the end of this year. This will improve the position of the officers concerned to a considerable extent.

Paper Pulp from Jute Sticks

2194. { **Shri P. G. Sen:**
Shri Bholanath Biswas:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that experiments on paper pulp from jute sticks are successful and good quality paper can be produced out of it; and

(b) whether Government have taken any positive step to enlarge and import the equipment for making pulp from jute sticks?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Preliminary results of the experiments carried out at the Forest Research Institute indicate that jute sticks can be successfully used for producing Newsprint grade pulp. Further experiments to confirm this are in hand.

Licences granted in Jammu and Kashmir

2195. { **Dr. K. B. Menon:**
Shri Ramji Verma:

Will the Minister of Commerce and Industry be pleased to state:

(a) the number of licences for import of goods from abroad granted to various firms and persons for the area of Jammu and Kashmir;

(b) the number of licence-holders belonging to Jammu and Kashmir State having their business there; and

(c) the number of licence-holders whose business is spread in the rest of the country as well?

The Minister of Commerce (Shri Kanungo): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Indian Tea Convention

2196. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have decided to postpone the proposed Indian Tea Convention which was scheduled to be held in Calcutta in November, 1961; and

(b) if so, what is the reason for the postponement?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). As it was not possible to visualize the repercussions on the international tea trade of the move on